

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 113

CP (IB) No. 78/Chd/J&K/2019

(Restored on 13/06/23)

IN THE MATTER OF:-

Jammu & Kashmir Bank Ltd.

...Petitioner

Versus

Basantar Breweries Pvt. Ltd.

...Respondent

Under Section: 7 IBC 2016

Order delivered on 25.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Mayank Mathur, Advocate

For the respondent : Ms. Eshna Kumar, Advocate

ORDER

It is stated by Id. counsel for the respondent that she has e-filed the reply and the copy of the same has also been received by the opposite counsel. Rejoinder is also stated to be e-filed by the Id. counsel for the petitioner with an advance copy supplied to the respondent. Let the hard copy of the reply as well as the rejoinder be filed within two days.

Ld. counsels for the parties are directed to file short written submissions, if any, at least one week before the next date of hearing by exchanging copies with each other and let the matter be listed for arguments on 14.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)